GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4119 ANSWERED ON:21.04.2010 ILLEGAL MIGRATION FROM INDIA Bajirao Shri Patil Padamsinha ;Mahto Shri Baidyanath Prasad;Muttemwar Shri Vilas Baburao;Ponnam Shri Prabhakar;Raghavan Shri M. K.;Sharma Shri Jagdish;Shetkar Shri Suresh Kumar

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Government is aware of a large number of Indians, illegally migrating to/living in other countries, are facing deportation proceedings in the respective countries;

(b) if so, the details thereof, country-wise and State-wise;

(c) the procedure being followed in deportation of illegally migrated Indians and whether any financial assistance is extended to them for their return; and

(d) if so, the action taken by the Government in this regard?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) to (d): Emigration clearance is granted to migrant workers who are holding Emigration Clearance Required (ECR) Passports for the purpose of overseas employment, under the Emigration Act, 1983 administered by the Ministry of Overseas Indian Affairs. Workers migrating to the Gulf are also governed by the Work Contract agreed upon between the Employer and the employees. The majority of workers migrate after following the laid down procedures. However, there are incidents of migrant workers overstaying on expiry of their valid Visas or changing their Sponsors and working elsewhere without proper documentation. Such workers become illegal workers and are deported by the host Countries from time to time, at their cost. The concerned Indian Missions also provide financial assistance to the deported Indian nationals who do not have money to meet their travel costs and this expenditure is borne from the Indian Community Welfare Fund (ICWF) set up in the Missions.